

- (4) Storage accommodation of 50,000 sq. ft. will have to be provided.
- (5) No difficulty is apprehended regarding transport by road from the port to the rail heads at Cuttack and Bhubaneswar where 20 and 40 wagons respectively can be loaded daily.
- (6) This arrangement will be possible up to October 1966 after which foodships can be berthed only at Buoy Moorings for lightening only.

INDO-POLISH SHIPPING AGREEMENT

115. SHRI U. S. DUGAL: Will the Minister of TRANSPORT, AVIATION, SHIPPING AND TOURISM be pleased to state:

(a) whether it is a fact that the Government of India have recently signed an agreement with the Government of Poland regarding Indo-Polish shipping services; and

(b) if so, the main features of the agreement?

THE MINISTER OF TRANSPORT, AVIATION, SHIPPING AND TOURISM (SHRI N. SANJIVA REDDY):

(a) and (b) In pursuance of the provisions contained in the main Indo-Polish Shipping Agreement signed in 1960, a protocol was signed between India and Poland recently on the 28th January, 1966 to review the shipping service contemplated under the main agreement. This review covered questions such as the procedure for fixation of special freight rates, carriage of dangerous cargoes, securing parity in the matter of quantities of cargo lifted by Indian and Polish ships and other matters of mutual interest.

BLACKMARKETING IN FOOD-GRAINS

116. SHRI U. S. DUGAL: Will the Minister of FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO-OPERATION be pleased to state:

(a) whether Government are aware that controlled commodities like wheat, atta, rice and sugar are being sold freely in black-market in Delhi and other cities where rationing has been introduced; and

(b) if so, whether Government have taken any steps to curb black-marketing in foodgrains?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI P. GOVINDA MENON): (a) and (b) It is not a fact that controlled commodities like wheat, atta, rice and sugar are being sold freely in black-market in Delhi and other rationed towns. All the same, the administrative machinery of the Government is vigilant to thwart any attempt of black-marketing in rationed commodities.

STRIKE BY 'B' CATEGORY WORKERS AT CALCUTTA PORT

117. SHRI P. K. KUMARAN: Will the Minister of TRANSPORT, AVIATION, SHIPPING AND TOURISM be pleased to state:

(a) whether it is a fact that the 'B' category workers in Calcutta Port have been on strike since 24th December, 1965;

(b) if so, how many workers are involved in the strike; and

(c) what are their demands?

THE MINISTER OF TRANSPORT, AVIATION, SHIPPING AND TOURISM (SHRI N. SANJIVA REDDY):

(a) to (c) About 2,400 'B' category workers (semi-casual labour) of the Commissioners for the Port of Calcutta are abstaining from work since the 24th December, 1965. The demands appear to be that the 'B' category workers may either be transferred to the 'A' category (regular labour) or at least the benefits admissible to regular labour, viz. leave with pay, provident fund, house rent medical facilities and other privileges, be extended to them.